FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

TRANSSTADIA HOLDINGS PRIVATE LIMITED

Relevant Particulars		
1	**Name of Corporate Debtor**	**Transstadia Holdings Private Limited**
2	Date of Incorporation of Corporate Debtor	06th January 2012
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Ahmedabad
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U65993GJ2012PTC068506
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	The Arena, Near Kankaria Lake Gate No. 3, Near Diwan Ballubhai School, Kankaria, Ahmedabad, Gujarat - 380022
6	Insolvency Commencement Date in respect of Corporate Debtor	17th November 2026
7	Estimated date of closure of Insolvency Resolution Process	16th May 2027 (180 Days)
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	**Name**: Shailesh Desai **IBBI Registration No:** IBBI/IPA-001/IP-P00183/2017-18/10362
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	**Address:** 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. **Email:** ip10362.desai@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	**Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400 021, Maharashtra.** **Email: cirptrsholdings@gmail.com**
11	Last date for submission of claims	**01st December 2026**
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **Transstadia Holdings Private Limited** vide its Order in C.P.(IB)/297/AHM/2026 dated 17th November 2026.

The creditors of **Transstadia Holdings Private Limited** are hereby called upon to submit proof of their claims on or before **01st December 2026** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SHAILESH DESAI * IBBI/IPA-001/IP-P00183/2017-18/10362 * INSOLVENCY PROFESSIONAL

Shailesh Desai
Name and Signature of Interim Resolution Professional
Date and Place: 19th November 2026 and **Mumbai**